

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.105
C.P. (IB)/142(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

M/s Arham Enterprise

.....Applicant

Vs

CLASSIC CORRUGATIONS PRIVATE LIMITED

.....Respondent

Order delivered on: 10/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Advocate

For the Respondent : Mr. Apurva Vakil, Advocate

ORDER
(Hybrid Mode)

In pursuance of the notice issued by this Tribunal on 24.06.2024, Ld. Counsel for the respondent, Mr. Apurva Vakil, appeared and filed its reply, to which Ld. Counsel for the applicant, Mr. Jaimin Dave, seeks adjournment in the matter to file a rejoinder.

Let the same be filed, within a period of two weeks from the date of this order.

Re-list on 09.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)